

**BEFORE THE ADJUDICATING OFFICER**  
**SECURITIES AND EXCHANGE BOARD OF INDIA**

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**CORRIGENDUM TO**

**[ADJUDICATION ORDER NO. Order/VV/AK/2022-23/16274-16282]**

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1. Whereas, an Adjudication Order No. Order/VV/AK/2022-23/16274-16282 dated April 29, 2022 (hereinafter referred to as 'Order'), has been passed in the matter of Ruchi Soya Industries Limited.
  
2. In the said order, a typographical error has occurred and is being rectified in the following manner: -
  - a. At the first line of para 8, page 4 of the Order it is inadvertently mentioned that *"In view of the above, SEBI observed that Noticee Nos.1 to 7....."*  
*This would be read as "In view of the above, SEBI observed that Noticee Nos.1 to 5 and Noticee No. 8 & 9....."*
  - b. At the para 80 on page 61 of the order it is inadvertently mentioned that *"Noticees nos. 1 to 7 have further violated Regulation 4(2)(e) of the PFUTP Regulations."*  
*This would read as Noticees nos. 1 to 5 and Noticee No. 8 & 9 have further violated Regulation 4(2)(e) of the PFUTP Regulations."*
  
3. The other contents of the Order dated April 29, 2022 shall remain unchanged.
  
4. A copy of this corrigendum shall be send to the Noticees in the aforesaid order and also to SEBI.

**Date: May 09, 2022**

**Place: Mumbai**

**VIJAYANT KUMAR VERMA**

**ADJUDICATING OFFICER**